mentation of the Award or the Central Government Industrial Tribunal at Calcutta in relations to disputes between the employers of the P. D. Kajora Colliery and their workmen;

(b) whether the Tribunal held that 195 workmen were most illegally locked out and goondas were hired to drive them out;

(c) whether the workmen have been able to return to their quarters and duties and paid their arrear wages since 20th October, 1970; if not, the reasons thereof; and

(d) whether the Central Government has requested the State Government to give full protection to these workers to enable them to return to their quarters; if not, the reasons thereof?

THE MINISTER OF LABOUR AND REHABILITATION : (SHRIR. K. KHADILKAR) : (a) Yes.

(b) The Tribunal held that the management was unjustified in locking out 195 workmen of the Colliery and the said lockout was illegal and malafide;

(c) and (d) No. It is understood that the Calcutta High Court has issued a stay order against the implementation of the award.

APPOINTMENT OF A CHIEF SECURITY OFFICER IN BHARAT COKING COAL CORPORATION

1546. SHRI YOGENDRA SHARMA : DR. Z. A. AHMAD :

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that one Shri S. N. Srivastava has been appointed as the Chief Security Officer in the Bharat Coking Coal Corporation;

(b) whether his appointment is in the rank of a D.I.G. Police while rank of the previous incumbent of that post was of a Superintendent of Police;

(c) whether it is a fact that he was a member of the Anandmarg till the C. B. I. took up the investigation against it; and

(d) whether his appointment as Chief Security Officer has been made against the recommendation of the I.G. of the Industrial Security Force; if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL & MINES (SHRI SHAH NAWAZ KHAN) : (a) Yes, Sir

(b) Shri S. N. Srivastava has been appointed on this post on the usual deputation terms applicable to IPS officers. He is of the rank of a D. I. G. of police. There was no previous incumbent of this post which has been newly created.

(c) Shri Srivastava informed the State Government of Bihar on 1.7.71 that with effect from that date he had severed all connections with Ananda Marg. The C.B.I. took up the investigation against Anand Marg with effect from 16.7.71.

(d) No, Sir.

NATURE OF CLOSURE OF FIVE MINES IN ASANSOL REGION

I 1547. SHRI N. K. KRISHNAN : Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government's attention has been drawn to the Notice dated 26th June issued by the Director of the Bhatters' Ltd. regarding the closure of the five mines in Asansol region;

(b) if so, what steps have been taken to prevent the closure of these mines and the names of the mines threatened with closure;

(c) the monthly production in each of these mines in last one year and the type of coal produced in these mines and the total reserve in each of these mines; and

(d) whether Government intend to take over these mines; if not the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAH NAWAZ KHAN) : (a) Yes, Sir. On 26.6.72, the Director of the Ghusick & Muslia Collieries Ltd. informed the workers by a notice that all the five collieries under its control (also popularly known as Bhatters' Group) are liable to cease functioning in the near future.

(b) A Colliery Company can be proceeded against if they close down a colliery without proper notice under rule 40 of the Coal Mines (Conservation and Safety) Rules, 1954. No such notice has so far been given by the owners to the Coal Board. However, in order to avert closure, Chairman, Coal Board, has been holding discussions with the management.
The names of the collieries under this group are:

(i) New Ghusick;
(ii) Ghusick;
(iii) Muslia;
(iv) Kalipahari; and
(v) Radhamadhapur.

<table>
<thead>
<tr>
<th>Name of mine</th>
<th>Production (in last one year) in tonnes</th>
<th>Type of Coal produced</th>
<th>Total Reserve (M. tonnes)</th>
</tr>
</thead>
<tbody>
<tr>
<td>(i) New Ghusick</td>
<td>5500</td>
<td>Gr. I. &amp; II</td>
<td>13.5</td>
</tr>
<tr>
<td>(ii) Ghusick</td>
<td>4500</td>
<td>Gr. I</td>
<td>14</td>
</tr>
<tr>
<td>(iii) Muslia</td>
<td>4000</td>
<td>Gr. Selected 'A'</td>
<td>78</td>
</tr>
<tr>
<td>(iv) Kalipahari</td>
<td>7000</td>
<td>Gr. I &amp; Gr. II</td>
<td>11</td>
</tr>
<tr>
<td>(v) Radhamadhapur</td>
<td>2000</td>
<td>Gr. II</td>
<td>1.5</td>
</tr>
</tbody>
</table>

(d) So far the collieries are working. However, a careful watch is being kept.

"LIFTING OF WOMEN AND CATTLES IN NORTH WEST BORDER"

1548. SHRI SURAJ PRASAD: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that bandits, who have taken refuge in Pakistan, have started forcibly lifting cattle and abducting women from Indian villages on the North West borders; and

(b) if so, what steps have been taken by Government in this connection?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRAY PAL SINGH): (a) While some border incidents involving lifting of cattle have taken place, Government's attention has not been drawn to any case of Indian women by bandits from across the border.

(b) Border incidents have been dealt with at the Sector Commander level through flag meetings, whenever necessary.